

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(Legal Division)**

**Hearing Schedule for the month of March, 2017 (Advance)**

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
15.3.2017 Wednesday At 10.30 AM		Public Hearing		Public hearing on Draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources ) Regulations,2017.
21.3.2017 Tuesday At 10.30.A.M. Transmission Tariff Petitions	1.	25/MP/2017	LAPL	Petition under Section 79 (1) ( c ) of the Electricity Act, 2003 read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999, inter alia, seeing directions to the respondents to allow the petitioner to draw start up power for Unit 3 of the petitioner Thermal Power Plant.
	2.	2/RP/2017 alongwith IA No. 3 of 2017	PGCIL	Petition for review of order dated 29.7.2016 in Petition No. 46/TT/2014.
	3.	55/RP/2016	NTPC	Petition for review of Order dated 15.6.2016 in Petition No.173/TT/2013.
	4.	06/GT/2017	NHPC	Petition for determination of Tariff for period 2014-19 in respect of Parbati-III Power Station.
	5.	07/GT/2017	NHPC	Petition or revision of generation tariff from 24.03.2014 to 31.03.2014 in respect of Parbati-III Power Station.
	6.	23/GT/2017	BRBC	Petition for approval of tariff of Nabinagar Thermal Power Project (4 x250 MW) for the period from the anticipated DOCO of Unit-I to 31.3.2019.
	7.	13/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset 1: Pole-I of the 800 Kv, 3000 MW Champa Pooling Station &Kurukshehra HVDC Terminals along with 800 KvChampa Pooling station –Kurukshehra HVDC Transmission Line Asset 2: 02 Nos. 400/220 Kv, 500 MVA ICTs along with associated bays at 400/220 Kv GIS substation at Kurukshehra& Asset 3: 8 nos. 220 Kv Line Bays at 400/220 Kv GIS substation at Kurukshehra under WR NR HVDC Interconnector for IPP Projects in Chhattisgarhin Northern Region & Western Region.
22.3.2017 Wednesday	1.	Public Hearing	11.00 A.M.	Public Hearing on Draft Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2017.
	2.		12.00 Noon	Public Hearing on Determination of Forbearance and Floor Price for the REC framework to be applicable from 1st April, 2017.
27.3.2017 Monday At 10.30 A.M. (Misc. Petitions)	1.	I.A.No.8/2017 in Petition No.16/MP/2014	MEIL	Interlocutory Application under Section 94 (2) of the Electricity Act,2003 read with Regulation 68 of CERC (Conduct of Business )Regulations,1999 for urgent interim orders filed on behalf of the petitioner
	2.	29/MP/2017	JSPL	Petition under Section 79 (1)(c) read Section 79(1)(k) of the Electricity Act, 2003 and the CERC (Open Access in Inter-State Transmission) Regulations 2008 for seeking appropriate directions upon State Load Dispatch Centre, Odisha for grant of open access in a collective transaction .

(T.D.Pant)  
Dy.Chief(Legal)  
22. 3.2017

